

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 334
ANSWERED ON 03/02/2023**

ELECTORAL REFORMS

†334. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any steps to bring electoral reforms to improve the existing electoral practices in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to regulate the finances of political parties; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) and (b): The Government has taken steps, from time to time, to bring electoral reforms to improve the existing electoral practices in the country and recently the Election Laws (Amendment) Act, 2021 (49 of 2021) was enacted in order to curb the menace of multiple enrolment of the same person in different places, to expand the voter base and consequently greater participation of eligible voters in the electoral process, to make the statute gender neutral and to streamline the process of conduct of elections with reference to requisitioning of premises for certain purposes. Further, the Electoral reforms are continuous and ongoing process and in order to improve the existing electoral practices in the country, Government after examining the various proposals of the Election Commission of India implement the same through various amendment Acts from time to time.
- (c): No Sir.
- (d): Does not arise.
